

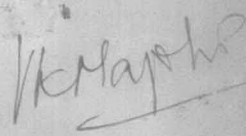


Date	Office Note	Order of the Tribunal
<u>01.4.05</u>	<p>An Application filed under section 19 of A.T. Act, 1985 for redressal of grievance regarding Downgrading</p> <p><u>Interim relief sought: Yes.</u></p> <p>After scrutiny following defects are pointed out:</p> <ol style="list-style-type: none"><li>1. Date &amp; Event not filed.</li><li>2. Resolution of Union has not been attached.</li><li>3. Annexures not attested in Ist Bench Copy.</li></ol> <p><u>Defects not removed.</u></p> <p>List for Admission/Orders on 04.4.05 as mentioned.</p> <p> DR(J)</p>	<p><u>05/04/05</u></p> <p>Hon. Mr. V.K. Majotra, V.C. Hon. Mr. A.K. Bhatnagar, J.M.</p> <p>Shri. S. Veema Counsel for the applicant. Shri S. Singh Counsel for the respondents.</p> <p>Learned counsel seeks and is allowed to withdraw this petition with liberty.</p> <p> J.M.</p> <p> V.C.</p> <p>Shukla/-</p>